

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 100 of 2011**

**Dated : 21<sup>st</sup> September, 2011**

**Present:      Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**RPG Cables Limited** **... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.** **...Respondent(s)**

**Counsel for the Appellant(s):            Mr. Sanjiv Kr. Saxena**  
**Counsel for the Respondent(s):        Mr. Raghavendra S. Srivatsa**

**ORDER**

The learned counsel for the Appellant seeks some more time for filing Rejoinder.

Post the matter on **27.09.2011.** In the meantime, the learned counsel for the Appellant is directed to file the rejoinder after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/KS**